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O.A. No.542/2011

ORDER DATED 23rd OF SEPTEMBER, 2011

S. Sethy.....Applicant
Vrs.
Union of India & OthersRespondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.
&
HON'BLE MR. A.K. PATNAIK, MEMBER JUDL.

Heard Sri P.K. Padhi, Ld. Counsel for the applicant and Sri S. Mishra, Ld. Addl. Standing Counsel appearing on notice for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. Applicant has filed this Original Application seeking a direction for consideration of her case for providing compassionate appointment after the death of her husband. In this regard she has submitted a representation vide Anneure-A/5 dated 18.05.2011 to the Respondent No.2, which is yet to be considered. In the above background, the applicant has moved this Tribunal in the present O.A.

3. During the course of hearing on admission Ld. Counsel for the applicant submitted that he would be satisfied if a direction is issued to Respondent No.2 to consider the representation vide Anneure-A/5 dated 18.05.2011 and dispose of the same within a specific time frame.

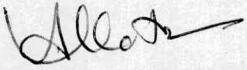
4. Having considered to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondent No.2 is directed to consider and dispose of the pending representation vide Anneure-A/5 and pass a speaking &

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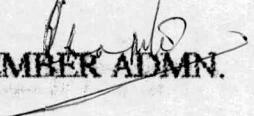
reasoned order as per rule within a period of 45 days from the date of receipt of copy of this order under intimation to the applicant.

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. Send copy of this order along with copy of the O.A. to Respondent No.2 for compliance. Free copies of this order be also made over to the Ld. Counsel for the parties.


MEMBER JUDL.

K.B


MEMBER ADMN.